Public opinion on CAR

879. SHRI N.K. SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether the Directorate General of Civil Aviation (DGCA) has invited public opinion on the draft Civil Aviation Rule (CAR) about facilities to be provided to the passengers by airlines due to denied boarding, cancellation of flights and delays in flights;
 - (b) if so, the details of views expressed by public on CAR;
- (c) whether in view of the opinions on CAR, Government proposes to protect the interest of passengers as well as airlines; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Yes, Sir. The comments received in this regard are being compiled.

(c) and (d) Yes, Sir. After the enforcement of the Civil Aviation Requirements (CAR), airlines will be required to pay compensation and/or provide facilities to the passengers in case of denied boarding, cancellations and delays of flights.

Security lapses in the first class of Air India

†880. SHRI PRABHAT JHA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the incidents of security lapses in the first class in Air India have increased during recent days;
 - (b) if so, the details thereof; and
 - (c) the steps to be taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) No, Sir.

(b) and (c) Do not arise.

Land for development of Rajkot airport

881. SHRI PARSHOTTAM KHODABHAI RUPALA: Will the Minister of CIVIL AVIATION be pleased to state the details of steps taken by the Ministry to resolve land issue with Railways and for development of Rajkot airport?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): The steps taken to resolve the matter with Railways are as under:—

(i) Chairman, Airports Authority of India (AAI) wrote to Chairman, Railway Board in July, 2007 for according 'in principle' approval for transfer of railway land on lease to AAI. In this regard, Railway Board had requested for Rs. 37.5 crores for shifting of quarters, in addition to cost of land.

[†]Original notice of the question was received in Hindi.

- (ii) In February, 2008, Chairman, AAI once again took up the matter with Chairman, Railway Board on this issue.
- (iii) Again in May, 2010, AAI wrote to Chairman, Railway Board to arrange a meeting at an early date to resolve the issue of transfer of 14.7 hectares of railway land to AAI for development of Rajkot airport. No response was received from the Chairman, Railway Board.
- (iv) Again in July, 2010, a letter was sent from AAI to Railway Board to resolve the matter at an early date. No response has been received from Board in this matter. It has now been decided to take up this matter at the Ministry level.

Issue of licenses by DGCA to airports

882. SHRI P. RAJEEVE: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that out of fifty functional airports in the country only eight have license issued by the Directorate General of Civil Aviation (DGCA);
 - (b) if so, what is the impact of this situation; and
- (c) whether the Bajpai Airport, Mangalore had a license issued by the DGCA at the time of Aircraft crash?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): (a) and (b) Licensing of aerodrome is a relatively new phenomenon and was initiated as part of International Civil Aviation Organisation's (ICAO's) Standard and Recommended Practice for certification of Aerodromes as mentioned in ICAO Annex 14. Licensing process is meant to ensure that compliance with the specifications for safe operation at aerodrome is effectively enforced. The Directorate General of Civil Aviation (DGCA) has issued licences to 14 airports for scheduled flight operations of which 5 are operated by Airports Authority of India (AAI) and 9 by others.

(c) Yes, Sir. The aerodrome was issued with a licence in December, 2009 which was valid on the date of the accident.

Daily air traffic in the AI and A category cities

- 883. SHRIMATI KANIMOZHI: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) what is the average daily air traffic in the A1 cities *i.e.* Delhi, Mumbai, Kolkata, Chennai, Bangalore and Hyderabad airports, according to the latest figures with the Ministry;
- (b) whether the air traffic of A1 cities is comparable to A cities *i.e.* Ahmedabad, Pune, Surat, Kanpur and Coimbatore etc.;
 - (c) the details of steps taken by the Ministry to decongest air traffic in A1 and A cities;